

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

C.P.(CAA)/238(MB)2022 IN C.A.(CAA)/2174(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **AIMCO INVESTMENTS P LTD**

Section 230-232, 234 of the Companies Act, 2013

ORDER

C.P.(CAA)/238(MB)2022 IN C.A.(CAA)/2174(MB)2019

- 1) Ms. Gargi Maideo, Ld. Counsel for the Petitioner and Mr. Bhagwati Prasad, AD h/f RD (WR) are present.
- 2) Regional Direction has filed and placed on record their Report and the same has also been served upon the Petitioner. Counsel for the Petitioner submits that they have filed their Reply to the Report of the Regional Director and the same has also been e-filed; however, the same is under Scrutiny. Thus, the Counsel prays for an adjournment in the matter.
- 3) Stand over to 10.05.2024, for further consideration and hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)